

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3422

ANSWERED ON:17.03.2015

OVERSTAY OF FOREIGNERS

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of foreigners are found to have been overstaying in the country;
- (b) if so, the number of foreigners who visited the country and have been found to be overstaying during each of the last three years and the current year, country-wise;
- (c) the mechanism put in place to monitor the stay of foreigners in the country; and
- (d) the measures taken by the Government to repatriate/deport the overstaying foreigners along with the number of foreigners deported during the said period, country-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) & (b): As per available information, a number of foreign nationals were found to be overstaying after coming to India on valid travel documents. Country-wise details of such foreign nationals found to be overstaying during 2011, 2012 and 2013 are given in Annexure-1.

(c) & (d): Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/ Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly. Country-wise details of foreign nationals repatriated/deported during the said period are given in Annexure-2.